

(b) whether such rules have made a full and complete return or disclosure of such foreign assets held by them to the Government of India;

(c) if not, whether Government have made any appraisal or estimate of such foreign assets held by the aforesaid rulers; and

(d) if so, the total of the estimate so made?

**The Minister of Home Affairs (Pandit G. B. Pant):** (a) and (b). Most of the Rulers have furnished information regarding the foreign assets held by them, but it is not considered desirable in the public interest to disclose this information. Government have no reason to believe that the disclosures made by the Rulers are not full and complete.

(c) and (d). Does not arise.

#### **Depreciation and Other Allowances**

**1365. Shri Morarka:** Will the Minister of Finance be pleased to state:

(a) the total amount of initial depreciation allowance given to the Joint Stock Companies in India ever since the scheme of special allowance and development rebate was introduced;

(b) the total amount of special development rebate allowed to the companies ever since its inception;

(c) the total amount of special depreciation or any other allowance given to the Joint Companies; and

(d) the total benefit in terms of money given to the new industrial undertakings under the tax holiday scheme?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) to (d). Statistics containing this information are not compiled in the Income-tax Department. The collection of these statistics will mean scrutiny of the individual income-tax records of a very large number of joint stock companies in the income-tax Circles scattered all over the country. The amount of time

and labour involved will not be commensurate with the result likely to be achieved by the compilation of such figures.

#### **Civilians in Defence Services**

**1366. Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) the total number of employees discharged under Rule 5 of Civilians in Defence Services (Temporary Service) Rules during the years 1955 and 1956; and

(b) whether their cases are being reconsidered?

**The Deputy Minister of Defence (Shri Raghuramalah):** (a) The information is being collected and will be laid on the Table of the House.

(b) Such cases are reconsidered and reviewed if necessary on receipt of a representation from the discharged employee concerned.

#### **Civil Employees in Defence Establishments**

**1367. Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) the total number of Civilian employees in the various Defence Establishments including Ordnance Factories; and

(b) the total number out of them declared permanent and quasi-permanent?

**The Parliamentary Secretary to the Minister of Defence (Shri Fata-Singhrao Gaekwad):** (a) and (b). The information is being collected and will be laid on the Table of Lok Sabha.

#### **I.A.S. Emergency Recruitment**

**1368. Shri Ajit Singh:** Will the Minister of Home Affairs be pleased to state:

(a) the procedure for promotion to I.A.S. cadre under Emergency